

(4/5)

CENTRAL ADMINISTRATIVE TRIBUNAL,
CIRCUIT BENCH, LUCKNOW.

O.A. No. 297/92

Mohd. Shakeel ... Applicant

Vs.

Union of India & Others ... Respondents

Hon. Mr. Justice U.C. Srivastava, V.C.

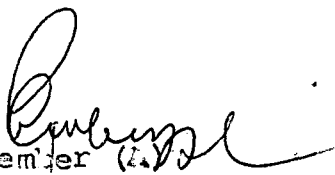
Hon. Mr. K. Obayya, A.M.

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

Along with this belated application an application for condonation of delay has been filed in which certain circumstances including subject state of poverty has been stated by the applicant. The grievance of the applicant is that although he has worked for more than 240 days he has been removed ^{from service} unceremoniously by an oral termination order, while others including his juniors have been regularised. The applicant has been approaching the authorities, but he did not get any relief. He filed a representation to the Chief Post Master General, U.P. Circle, dated 4-6-1992, copy of which has been filed (Annexure-A-7). Without waiting for its disposal the applicant has approached this Tribunal. In case the applicant is entitled to any relief and that if his grievances are just, it is always for the respondents to grant necessary relief to the applicant in case he is otherwise not suitable or unfit or that his statements are not correct. Accordingly this application is disposed of finally with a direction to the respondents that they

...2

shall dispose of the representation of the applicant dated 4-6-92 the copy of which has been filed with this application as Annexure 4-7. In case the applicant is entitled to the same the respondents will grant the same to the applicant. It is expected that the representation will be disposed of within a period of 3 months from the date of communication of this judgment. No order as to the cost.


Member


Vice-Chairman.

Dated: 24th August, 1992, Lucknow.

(tgk)